

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Government has approved procurement of 08 nos. of MI-17 V5 helicopters for BSF Air Wing for Anti-naxal operations, Disaster Management functions, NSG requirements and other duties. The first batch of 02 helicopters has been inducted in BSF Air Wing in April, 2015.

Involvement of SIMI in various blasts in the country

1948. DR. K.P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering transferring several cases of suspected complicity in the escape of undertrials of the fugitive Students' Islamic Movement of India (SIMI) from Khandwa jail in October, 2013, to the National Investigation Agency;

(b) if so, the details thereof;

(c) whether it is also a fact that many State Governments suspect the involvement of fugitive SIMI in various blasts across the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Based on the recommendation of the Governments of Uttar Pradesh and Uttarakhand, the Central Government on 24.04.2015 transferred FIR No. 590/14 registered at Police Station Kotwali City relating to IED explosion at Bijnaur, Uttar Pradesh and FIR No. 369/2014 registered at Police Station Gangnahar relating to IED explosion at Roorkee, Uttarakhand respectively, to the National Investigation Agency (NIA). However, there is no proposal for transferring the case related to the escape of SIMI fugitives from Khandwa jail to the NIA.

(c) and (d) The undertrial fugitives who escaped from Khandwa jail are suspected to be involved in various terrorist acts in different parts of the country. However, their actual involvement or otherwise can only be determined after a thorough investigation of such incidents.

**Enacting new law in conformity with UN Convention on
Genocide and Racial Discrimination**

1949. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is planning to enact any law in conformity with India's

obligations under the United Nations' Convention on the Prevention and Punishment of the Crime of Genocide, 1948 and/or the International Convention on the Elimination of All Forms of Racial Discrimination, 1965;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The information is being collected and will be laid on the table of the House.

Illegal African immigrants staying in the country

1950. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that a large number of illegal African immigrants are allegedly staying in different parts of the country;

(b) if so, the State/UT-wise details thereof including the number of such immigrants staying illegally in the country;

(c) whether Government has initiated any action to deport these illegal immigrants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. Details are given in the Statement (*See* below).

(c) and (d) As and when a foreign national is detected to be overstaying in India violating the visa rules or found to be staying without any valid travel documents, necessary action is taken under the relevant provisions of the Foreigners Act, 1946 including deportation of such a foreign national. Central Government is vested with powers to deport a foreign national under Section 3(2) (c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. The total numbers of African nationals deported back from India during the year 2012 to 2014 are 2809.